

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

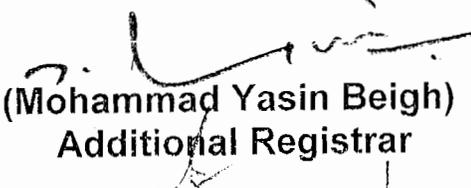
No: 1731 Dated: 19/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Sufyan Altaf
S/O Altaf Hussain Malik
R/O Village Tilogra, Bhalessa, Malikpora, Chilly Pingal (Gandoh), Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 4199-2020/17 Dated: 17/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Mr. Sufyan Altaf**, Advocate
..... for information and necessary action.


Additional Registrar

(81)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

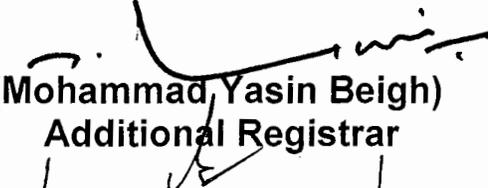
No: 1727 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Mudasir Ali
S/O Ali Mohammad Lone
R/O Nadihal Rafiabad, Tehsil & Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41972-77/2020 Dated: 17/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Mudasir Ali, Advocate**
.....for information and necessary action.


Additional Registrar

117

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

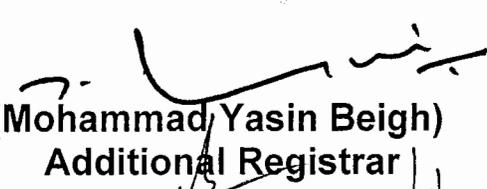
No: 1729 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

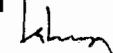
Ms. Rachana Dogra
D/O Manohar Lal
R/O Ward No.2, House No.19 near M.C. Office Tehsil Bari Brahmana,
Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-117/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

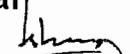
No: 41984-91/CP Dated: 17/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Rachana Dogra, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

118

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

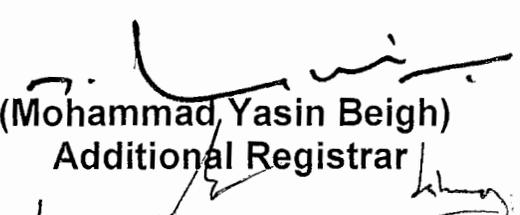
No: 1730 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Rafiya Ahad
D/O Abdul Ahad Dar
R/O New Airport Road Humhama, Tehsil & Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-118/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41992-97/18 Dated: 17/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Ms. Rafiya Ahad, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1717 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

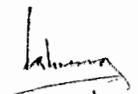
Mr. Muzaffar Hussain
S/O Haji Asgar Ali
R/O Goma, Hartoon, Kargil Ladakh.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

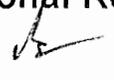

(Mohammad Yasin Beigh)
Additional Registrar

No: 41900-5/28 Dated: 17/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kargil.
6. **Mr. Muzaffar Hussain, Advocate**
.....for information and necessary action.


Additional Registrar

11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1575 Dated: 10/03/2020

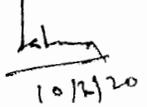
It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Ishrat Amin
D/O Mohammad Amin Parray
R/O Rawalpura, Check Wali Sahab Colony, Chanappora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-43/2020 in the roll of Advocate maintained by this Registry.

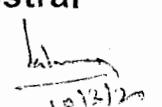
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40222-27/UP Dated: 10/03/2020 
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Ishrat Amin, Advocate**
.....for information and necessary action.


Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1474 Dated: 07/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Zahoor Ahmed

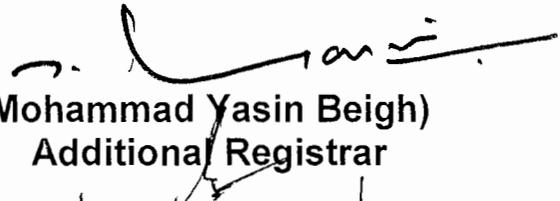
S/O Abdul Rashid Qazi

R/O House No.9, Qazi Market Bye-Pass Road, W.No.5, Batote, Ramban

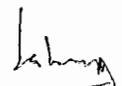
A/P Near Gole Masjid, Oppo. PDP Office, Jalabad, Sunjwan Road, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-175/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

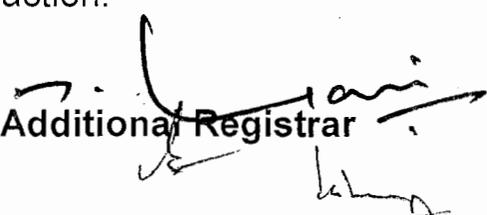

(Mohammad Yasin Beigh)
Additional Registrar

No: 39594-99/18 Dated: 07/03/2020


(6/3/20)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. **Mr. Zahoor Ahmed, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1468 Dated: 06/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Midhat Khanum
D/O Gulab Ud Din Badhana
R/O Mayan, Tehsil, Boniyar, Distt. Baramulla
A/P Baghat Barzulla, Gurudwara Lane, H.No.19, Barzulla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 39320-25/4P Dated: 06/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla/Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Midhat Khanum, Advocate**
.....for information and necessary action.


Additional Registrar

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

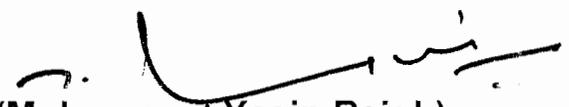
No: 1404 Dated: 03/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Irshad Ahmad Khan
S/O Ashaq Hussain Khan
R/O Check-I-Wangund, Khan Mohalla, Tehsil Doru, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-41/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 38416-21/20 Dated: 03/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Irshad Ahmad Khan, Advocate**
.....for information and necessary action.


Additional Registrar

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1342 Dated: 20/02/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

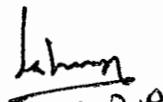
Mr. Irfan Khan
S/O Jahangir Khan
R/O Village Planger, Tehsil Thannamandi, Distt. Rajouri
A/P Chinore, near Masjid, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

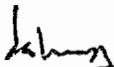

(Mohammad Yasin Beigh)
Additional Registrar

No: 36407-12/LP Dated: 20/02/2020


20/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri/ *Jammu*.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri/ *Jammu*
6. **Mr. Irfan Khan**, Advocate
..... for information and necessary action.


Additional Registrar


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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1341 Dated: 20/02/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

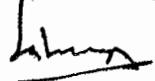
Ms. Subha Zutshi
D/O Sh. Sanjay Zutshi
R/O Housing Colony, Pocket 5, Sec.2, Flat D-3, Channi Himmat, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-151/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

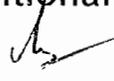

(Mohammad Yasin Beigh)
Additional Registrar 20-02-2020

No: 36401-06/UP Dated: 20/02/2020


20/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, J&K High Court, Jammu.
6. **Ms. Subha Zutshi, Advocate**
.....for information and necessary action.


Additional Registrar
20-02-2020

20/2/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

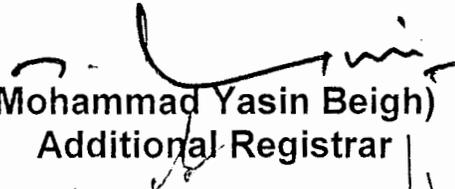
No: 1715 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

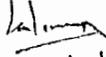
Ms. Samiksha
D/O Randeep Singh
R/O H.No.24, Opposite LIC, Panjtrithi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-131/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41888-93/4P Dated: 17/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Samiksha, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

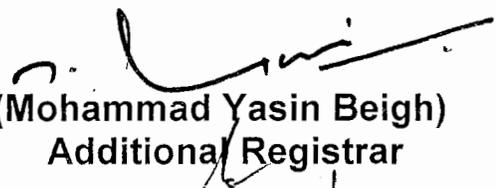
No: 1716 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

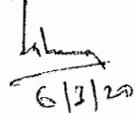
Mr. Abdul Gani Dar
S/O Mukhtar Dar
R/O Maidan Chowgal, Tehsil Handwara, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-19/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41894-99/LP Dated: 17/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Abdul Gani Dar, Advocate**
..... for information and necessary action.


Additional Registrar


6/3/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1725 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

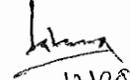
Ms. Sandeep Kour
D/O Jarnail Singh
R/O H.No.37/C, Sec-2, GTB Nagar, Bye-Pass, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

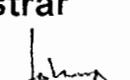

(Mohammad Yasin Beigh)
Additional Registrar

No: 41950-55/CP Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Sandeep Kour, Advocate**
..... for information and necessary action.


Additional Registrar

17/3/20

125
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

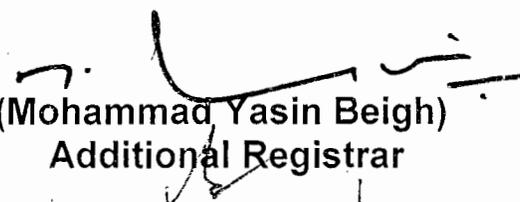
No: 1724 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Suprem Kour
D/O Warwinder Singh
R/O Taraf Sanji, Post Office Jarai, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-125/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

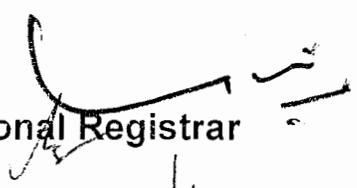

(Mohammad Yasin Beigh)
Additional Registrar

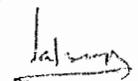
No: 41944-49/CP Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Ms. Suprem Kour, Advocate**
.....for information and necessary action.


Additional Registrar


17/3/20

115

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1723 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

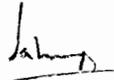
**Ms. Ruhani Sharma
D/O Pradeep Sharma
R/O H.No.51/A, I/C, Extn. Road, Trikuta Nagar, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

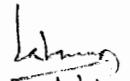
No: 41938-43/11 Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Ruhani Sharma, Advocate**
.....for information and necessary action.


Additional Registrar


17/3/20

97
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

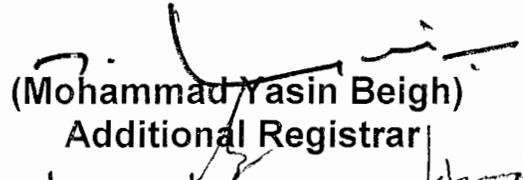
No: 1722 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Nitin Bhatti
D/O Nishan Singh Bhatti
R/O Khataria Kalan, Tehsil Ajanala Road, Amritsar
A/P Ward No.7, House No.13, Vijaypur, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-97/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

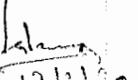
No: 41932-37/KP Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Nitin Bhatti, Advocate**
..... for information and necessary action.


Additional Registrar


17/3/20

86
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

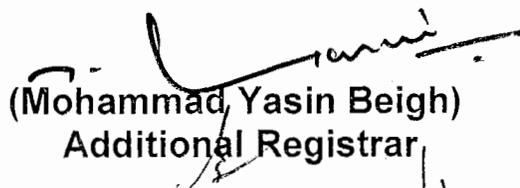
No: 1721 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

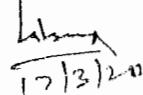
Ms. Meenu Lamba
D/O Ashok Lamba
R/O H.No.79/3, Adarsh nagar, Bantalab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

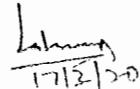
No: 41926-31/LP Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Meenu Lamba, Advocate**
.....for information and necessary action.


Additional Registrar


17/3/20

85

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

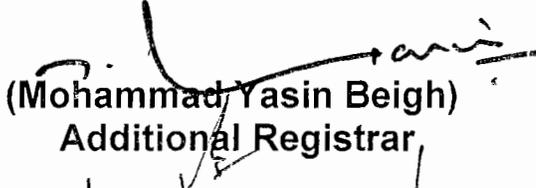
No: 1720 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Mansi Walia
D/O Manoj Walia
R/O H.No.19, Shivam Enclave, Apna Vihar Extn., Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41920-25/P Dated: 17/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Mansi Walia, Advocate**
..... for information and necessary action.


Additional Registrar

66
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

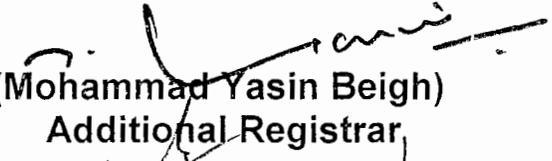
No: 1719 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

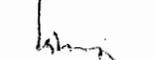
Mr. Lovely
S/O Dharmesh Kumar
R/O Ward No.11, Nantachak, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

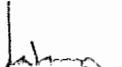
No: 41914-19/CP Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. Mr. Lovely, Advocate
.....for information and necessary action.


Additional Registrar


17/3/20

56
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

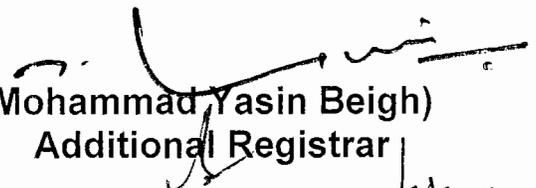
No: 1718 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

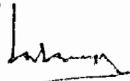
Mr. Karan Chugh
S/O Deepak Chugh
R/O 413, Shastri Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

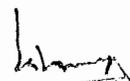
No: 41906-11/LP Dated: 17/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Karan Chugh, Advocate**
.....for information and necessary action.


Additional Registrar


17/3/20

129

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

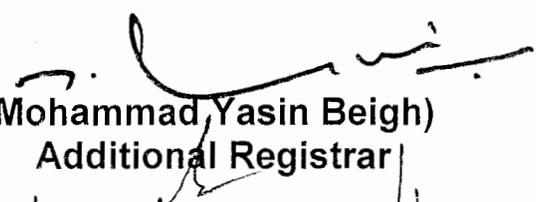
No: 1726 Dated: 17/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Rajni Bala
D/O Naresh Kumar
R/O H.No.91, Nowshera, Ptha, Dabbar, Tehsil Nowshera, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41956-61/L.P Dated: 17/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. **Ms. Rajni Bala, Advocate**
..... for information and necessary action.


Additional Registrar